

50/100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No..... 285/06
R.A/C.P No.....
E.P/M.A No.....

✓ 1. Orders Sheet..... Pg..... 01 to 02

✗ 2. Judgment/Order dtd..... Pg..... to.....

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... Pg..... 01 to 23

5. E.P/M.P..... Pg..... to.....

6. R.A/C.P..... Pg..... to.....

7. W.S..... Pg..... to.....

8. Rejoinder..... Pg..... to.....

9. Reply..... Pg..... to.....

10. Any other Papers..... Pg..... to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

2
Benz 30(f/12)
SECTION OFFICER (Judl.)

FROM NO. 4
(SEE RULE 24)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

✓ 1. Original Application No. 285 / 2006
2. Mice Petition No. _____
3. Contempt Petition No. _____
4. Review Application No. _____

Applicant(s) S. Sonma

Respondent(s) W.G. sons

Advocate for the Applicant(s) Mr. S. Sonma, Ms. B. Devi, Mr. H. Das,
Mr. M. C. Ahmed,

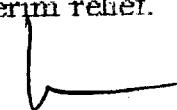
Advocate for the Respondent(s) Adv. C. S. C.

Notes of the Registry	Date	Order of the Tribunal
1. Application is in form of letter F. for Rs. 50/- and posted vide IPO/ED No. <u>757059</u>	<u>20.11.2006</u>	Present: Hon'ble Sri K.V. Sachidanandan Vice - Chairman.
Dated <u>20.11.06</u> <u>Mr. B. Das</u> Dy. Registrar		The Applicant was engaged as Gramin Dak Sevak (Mail Deliverer) in the Silchar Sub-Division on 11.07.2003 and subsequently, he was appointed on 16.06.2005. According to the Applicant, he submitted original HSLC pass certificate, which was verified and returned to him on 13.06.2006, but he was asked to produce the original one again and on the same day, terminated the services of the Applicant under Rule 8(1)(2) of the Service Rules of Postal ED Staff. The Applicant submitted that he is quite unaware of such proceedings since no departmental proceeding was pending against him except otherwise non production of the certificate. The Applicant submitted representation seeking extension of time for production of the certificate which is pending. While so, notice has been issued, which is illegal.
		<u>26/11/06</u>

Contd/-

21.11.2006 Heard Mr. S. Sarma, learned Counsel for the Applicant and Mr. M.U. Ahmed, learned Addl. C.G.S.C. for the Respondents. Learned Counsel for the Respondents unable to submit any submission at this stage and wanted time to take instructions. Let it be done.

Post on 29.11.2006 for instruction on the point and also on the interim relief.

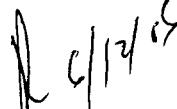

Vice-Chairman

/mb/

29.11.06. When the matter came up for hearing the learned counsel for the respondents wanted to further three weeks time to file written statement. Let it be done. Post the matter on 21.12.06.


Vice-Chairman

lm

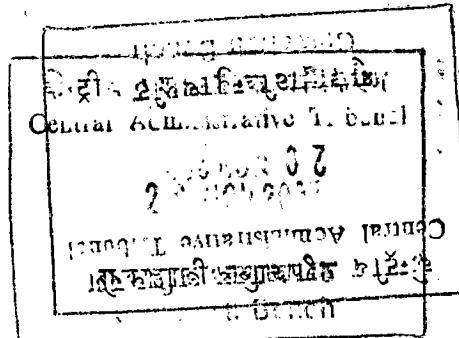

21.12.06

When the matter came up Mr. H. Das learned counsel for the applicant submitted that he does not want to press the O.A. therefore permission may be granted to withdraw the same. Mr. M.U. Ahmed, learned Addl. C.G.S.C has no objection in withdrawing the application.

permission granted to withdraw the application. O.A. is dismissed on withdrawal. No costs.


Vice-Chairman

pg



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case :

285
O.A. No. of 2006

Between

Sri Shyamalendu Sharma Applicant.

AND

Union of India & ors Respondents.

SYNOPSIS

The applicant is presently working as Gramin Dak Sevak (mail deliverer) (GDSMD) in the Silchar Sub-Division. He is aggrieved by the action on the part of the respondents in seeking termination of his service without there being any reason as such. Admittedly there is no dispute so far as his service is concerned but all on a sudden he has been served with the copy of the impugned notice of termination dated 31.10.06 without any reason. This application has been filed against the aforesaid action on the part of the respondents seeking an urgent and immediate relief.

11/11/13

केंद्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

20.11.2006

गुवाहाटी न्यायपीठ
Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:::
GUWAHATI BENCH:::

Title of the case :

D.A. No. 285 of 2006

Between

Sri Shyamalendu Sharma Applicant.

AND

Union of India & ors Respondents.

I N D E X

Sl.No.	Particulars	Page No.
1.	Application	1 to 12.
2.	Verification	13
3.	Annexure-A	14
4.	Annexure-B	15 - 16
5.	Annexure-C	17
6.	Annexure-D	18 - 19
7.	Annexure-E (Copy)	20 - 21
8.	Annexure-F	22
9.	Annexure-G	23

Filed by : Aban.

Regn.No.:

File : D:\Private\shyamalendu

Date: 20.11.06

5
Filed by :
The Applicant
through
Hridip Kr. Das.
Advocate
20.11.06

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL:::
GUWAHATI BENCH::

(An application under section 19 of the Central Administrative
Tribunal Act.1985)

285
D.A.No. of 2006.

BETWEEN

Sri Shyamalendu Sharma.
Son of Late Ram Gobinda Sarma.
resident of Trank Road.
Dist. Cachar, Silchar - 1.

.....Applicant.

VERSUS

1. Union of India,
Represented by the Secretary to the Govt.of India,
Ministry of Communication.
Department of Posts.
Dak Bhawan, New Delhi.
2. The Chief Postmaster General,
Meghdoct Bhawan ,
Panbazar. Guwahati. 781001.
Assam.
3. The Director of Postal Services
Dept. of Posts, Assam Circle,
Meghdoct Bhawan, Guwahati-1.
4. The Sr. Superintendent of Post Offices,
Cachar Division Silchar.
5. The Inspector of Posts
Silchar West Sub-Division,
Dept. of Posts, Silchar.

..... Respondents.

PARTICULARS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE:

This application is directed against the notice of
termination issued under memo No. A1/Chirukandi B.O/2006 dated

Sharma

31.10.2006 issued by the Inspector of Posts Silchar West Sub-Division, by which service of the applicant has been sought to be terminated/discontinued after expiry of one month.

2. LIMITATION:

The applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act.1985.

3. JURISDICTION:

The applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges guaranteed by the Constitution of India and laws framed thereunder.

4.2. That the applicant is qualified to hold any Gr-D posts and/or GDS posts under the postal Dept and the respondents acting on his request, appointed the applicant to the post of Mail Peon, (Gr-D) w.e.f, 15.07.03. To that effect the respondents have made factual verification of the records in origin pertaining to his educational qualification. The service of the applicant was extended from time to time and as such he continued in the said post for fairly long period.



The applicant craves leave of the Hon'ble Tribunal to produce the relevant documents pertaining to his such ad-hoc service at the time of hearing of the case.

A copy of one of the such appointment order dated 11.7.03 is annexed herewith and marked as ANNEXURE-A.

4.3. That the applicant who possesses the requisite qualification for appointment as Gramin Dak Sevak (Mail Deliverer) (in short GDS-MD) in Chirukandi B.O., pursuant to an advertisement issued by the respondents by duly filled up application applied for the said post of GDSMD . account with Tarapur SO, Silchar. The application of the applicant dated 28.3.05, was duly scrutinised by the selection committee and thereafter he was selected for the said post of GDSMD. The respondents after the said selection was asked by the respondents for verification of the original records which includes the original certificate of HSLC. and accordingly he submitted the same and took the same back after the verification. The respondents to that effect issued an order dated 16.6.05 indicating such selection and appointment and he was directed to resume duty.

A copy of the said order dated 16.6.05 is annexed herewith and marked as ANNEXURE-B

4.4. That the applicant in terms of the direction issued in the aforesaid order dated 16.6.05, reported the concerned

authority and he was handed over the charge of the GDS-Mail Deliverer & Mail Career vide charge memo dated 17.6.05. The Inspector of Post Offices, having regard to the joining of the applicant to the said post of GDS-MD & MC issued a communication dated 20.6.05 to the Sr. Supdt. of Post Offices indicating joining of the applicant.

Copies of the said charge memo dated 17.6.05 and communication dated 20.6.05 are annexed herewith and marked as ANNEXURE-C and D.

4.5. That as stated above the respondents i.e. the Inspector of Posts, Silchar West Sub-division, Silchar, immediately after his selection issued a communication directing the applicant to produce all the original documents/certificates for verification. The applicant immediately on receipt of the said communication approached the authority concerned and produce all the relevant records in origin. The records were handed over to the applicant after the verification.

4.6. That the applicant after joining of his service as GDSMD, Chirukandi BO continued to serve the respondents with the best of his abilities and utmost sincerities. At no point of time he has been issued with any communication regarding his unsatisfactory service or any other adverse communication. The applicant is also receiving his regular pay and allowances for his service and till date he is continuing as GDSMD under the respondents.



4.7. That surprisingly enough the applicant on 2.11.2006 received the impugned communication dated 30.10.2006 issued by the Inspector of Post, Silchar West Sub-division intimating the fact that on expiry of one month notice period his service shall be stand terminated. It is pertinent to mention here that the said notice of termination date 31.10.2006 has been issued in terms of the letter issued under memo No.H3-792/C dated 27.10.2006 issued by the Superintendent of Post Offices, Cachar Division, Silchar-1. However, the copy of the said communication dated 27.10.2006 has not been served on the applicant as on date.

A copy of the said impugned order dated 31.10.2006 is annexed herewith and marked as Annexure-E(Colly).

4.8. That the applicant begs to state that immediately on receipt of the impugned order dated 31.10.2006 he inquired about the reason for termination of his service and in reply the respondents have informed the applicant that he is required to submit the original HSLC pass certificate. To that effect the applicant received the communication issued by the Inspector of Post , Silchar, dated 31.10.06.

A copy of the said communication dated 31.10.06 is annexed herewith and marked as ANNEXURE-F.

4.9. That the applicant begs to state that he has not been able to trace out the original HSLC certificate issued by the Board of secondary Education, Assam, Guwahati, as the same has been misplaced during the shifting of their residence and as such

he has applied for duplicate copy of the same to the school authority. In this connection it is noteworthy to mention here that the processes of obtaining duplicate HSLC certificate is a time taking processes and as such he has submitted an application dated 17.11.06 to the Inspector of Posts Silchar, to grant him some time.

A copy of the said application dated 17.11.06 is annexed herewith and marked as ANNEXURE-G.

4.10. That the applicant begs to state that the respondents have acted illegally in issuing the notice of termination only on the ground that he failed to re-submit the original HSLC certificate in time. In this connection it is noteworthy to mention here that the applicant at the time of his ad-hoc appointment submitted his original HSLC certificate before the authority concerned and the same was again produced at the time of his appointment as GDS MD & MC in the year 2005. the respondents have taken due note of the said records and must have reflected in the service book of the applicant and as such the proposed action of termination of service of the applicant by issuing the impugned termination notice only on the ground of non-submission of original HSLC certificate is nothing but an unique example of arbitrary action. On this score alone the impugned termination notice is required to be set aside.

4.11. That applicant begs to state that the impugned notice of termination has been issued as per dictation of the higher authority and the said notice of termination does not indicate the basic ingredients of exercising the power by the authority concerned. It is under the fact situation of the case the

applicant had to move to the authority concerned for knowing the reason of issuance of the said notice. It is noteworthy to mention here that the application preferred by the applicant is yet to be replied to.

4.12. That the applicant begs to state that the action on the part of the respondents in issuing the impugned notice of termination dated 31.10.2006 is illegal and arbitrary as same does not indicate the cause under which the said notice has been issued. Apart from that the provision contained in the impugned notice of termination dated 31.10.2006 is also not sustainable as the provision of the said Rule does not contemplate the termination of service of GDS agents in the manner and method as has been sought to be done in the instant case. It is therefore the impugned notice of termination dated 31.10.2006 is not at all sustainable and liable to be set aside and quashed.

4.13. That the applicant begs to state that under similar fact situation the GDS agents under Silchar Division approached the Hon'ble Tribunal and the Hon'ble Tribunal in number of occasion held such an action to be illegal and arbitrary. The case of the present applicant is squarely covered by those judicial pronouncement.

The applicant craves leave of this Hon'ble Tribunal to rely and refer upon those judicial pronouncements at the time of hearing of this case.

4.14. That the applicant begs to state that he could learn from the reliable source that the respondents are making a move to appoint some person in his place without selection and



without following the due process of law. It is under this situation the respondents have issued the impugned notice of termination dated 31.10.2006 without any cause by which the applicant is sought to be terminated from his service. Such a malafide intention on the part of the respondents, who are the part of the Deptt. of Posts-a model employer, is not at all sustainable and entire action on the part of the respondents is required to be set aside including the impugned notice of termination dated 31.10.2006.

4.15. That the applicant begs to state that he being a selected candidate and his candidature is being scrutinised by the higher authority, and after his appointment he became a regular employee of the Postal Department and he is holding a Civil Post, it is therefore the manner and method adopted by the respondents in proceeding to terminate his service is not at all sustainable and liable to be set aside and quashed declaring the same to be violative of Article 14 and 16 of the Constitution of India.

That the applicant further begs to state that he being a holder of civil post the action on the part of the respondents in issuing the impugned notice of termination dated 31.10.2006 is not at all sustainable, same being opposed to the constitutional mandate. Apart from that in the event of the Rule-8(1) and (2) of the Deptt. of Posts/GDS agents (Conduct of Employment) Rules 2001 if encourages/helps the respondents to take such an drastic action on the GDS agents, same is also required to be set aside holding the same to be unconstitutional. It is under the fact situation of the case the action on the part of the respondents

in issuing the impugned notice of termination dated 31.10.2006 is not at all sustainable and liable to be set aside and quashed.

4.16. That the applicant begs to state that at present he is holding the post of GDS MD & MC in the Chirukandi BO and as on date he has not handed over the charge to anyone. The application preferred by him is also pending disposal before the concerned authority and as such it is a fit case wherein the Hon'ble Tribunal may be pleased to pass appropriate interim order suspending the effect and operation of the impugned notice of termination dated 31.10.2006 till disposal of this OA, directing further the respondents to allow him to continue as GDS MD & MC in Chirukandi BO. It is stated that in the event of not passing any interim order as prayed for, the applicant would suffer irreparable loss and injury and same would render the OA infructuous.

4.17. That the applicant files this application bonafide and secure ends of justice.

5. GROUND FOR RELIEF WITH LEGAL PROVISION:

5.1. For that prima facie the action/inaction on the part of the respondents are illegal and arbitrary and accordingly judicial interference is called for in the matter.

5.2. For that the action/inaction on the part of the respondents being founded malafide and the entire exercise on their part being colorable exercise of power, timely intervention of the Hon'ble Tribunal in the matter is called for.



5.3. For that the applicant having appointed as GDS MD & MC pursuant to a due selection processes and since there being no show cause for his unsatisfactory service, his service should not have been terminated as has been sought to be done here in the present case. The said action is violative of Art 311 of the Constitution of India.

5.4. For that the action of the Respondents in issuing the impugned notice of termination dtd.31.10.2006 without providing the applicant the communication 27.10.2006 basing on which said impugned notice of termination has been said to be issued.

5.5. For that in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to set aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to place more grounds both factual and legal at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to him and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before



any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them. The applicant in view of the extreme urgency of the matter have come under the protective hands of the Hon'ble Tribunal without waiting for the disposal of the appeal.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

8.1. To set aside and quash the impugned termination notice dated 31.10.86.

8.2. To direct the respondents to allow the applicant to work as GDS MD & MC in the Chirukandi BO.

8.3. Cost of the application.

8.4. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application the applicant prays for an interim order directing the respondents to suspend the effect and operation of the impugned notice of termination till



disposal of this application and to allow him to continue in the post of Gramin Dak Sevak MD & MC. in the Chirukandi BO.

10.

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No.: 751059

2. Date 20/11/06

3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

Shreya

VERIFICATION

I, Sri Shyamalendu Sharma, Son of Late Ram Gobinda Sharma, aged about 33 years, resident of Trunk Road Dist. Cachar, Silchar, Assam, do hereby solemnly affirm and verify that the statements made in paragraphs 4.1..... are true to my knowledge and those made in paragraphs 4.2-4.6..... are matter of records and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

And I sign on this the Verification on this the 20th day of November of 2006.

✓ Shyamalendu Sharma

Signature.

ANNEXURE—A

DEPARTMENT OF POSTS INDIA
OFFICE OF THE SENIOR SUPDT. OF POST OFFICES
CACHAR DIVISION: SILCHAR-788001

Memo No.MMS/ Staff

Dated at Silchar the 11-7-2003

In partial modification of this office memo of even no dtd 27-6-03
Shri Shyamalendu Sharma, an outsider is hereby engaged on adhoc basis as Mail Peon
(Group 'D') MMS Silchar with effect from 15-7-03 forenoon in place of Sri Birendra
Lohar, EDDA Thailoo now Mail Peon of MMS, Silchar.

This arrangement is purely on adhoc basis for a period not exceeding
90(ninety) days and will confer no right upon him to claim absorption permanently on the
post of Group 'D'.

The arrangement will automatically revert on expiry of ninety days from
the date of effect.

9; day *Sd/-*
(J.K.BARBHUIYA)
Senior Supdt. of Post Offices
Cachar Division : Silchar-788001

Copy to:

1. The Sr.Postmaster, Silchar H.O. for kind information and necessary action.
2. The ASPOs (North Sub Dn) Silchar-1 for information and necessary action.
3. Sri Birendra Lohar, Mail Peon, MMS Silchar . He will relinquish the charge
of Mail Peon from MMS Silchar on 14-7-03 (afternoon) positively and to
report to the ASP (North) Silchar.
4. Sri Shyamalendu Sharma C/O Shri Shyam Sundar Sharma P.A Silchar H.O.
for information and necessary action.
5. The Staff 'A' Branch, Divisional Office, Silchar for information.
6. Spare.

Sd/-
Senior Supdt. of Post Offices
Cachar Division : Silchar-788001

Attested

Am

Attestation.

ANNEXURE-B

Department of Posts:India
O/o the Inspector Posts
Silchar West Sub-Divn
Silchar-788001

To

Shri Shyamalendu Sharma
Trunk Road
Silchar-1.

16/6/05

No. A1/Chirukandi dated at Silchar the 16.6.05

Sub: Selection to the post of GDSMD-C-MC of Chirukandi B.O in account with Tarapur S.O.

Ref: Your application dated 28.3.05.

This is to intimate that you have been provisionally selected as the GDSMD-C-MC of hereby requested to report to the GDS BPM of the said BPO immediately.

A set of pre-appointment document/form is sent herewith for resubmission to the undersigned within seven days, duly filled-up and signed by you and attested by the competent

Attested

John
Advocate.

authority, for issuing formal appointment letter subject to the satisfactory documents/certificates.

This may be treated as the most urgent.

Enc1:- As above

Sd/-

Inspector Posts

Silchar West Sub-Divn

Silchar-788001

1. The Sr. Supdt. of P.O.s, Cachar Divn, Silchar-1 alongwith a copy of Tabular Information shut for kind information w.r.t. his letter No.H3-792/C dated 22.02.05.
2. The Sr. Postmaster, Silchar HO for information & kind necessary action
3. The GDS BPM, Chirukandi BO for information & necessary action. He is hereby directed to perform his original duty, as soon as the candidate is joined in duty.
4. The SPM, Tarapur S.O. for information & n/a
5. Personal File of Shri Shyamalendu Sharma
6. Spare

Sd/-

Inspector Posts

Silchar West Sub-Divn

Silchar-788001

ए.सी.जी.-61
A.C.G.-61

भारतीय डाक विभाग

DEPARTMENT OF POSTS, INDIA

(देखिए नियम 267, डाक-तार वित्त प्रशिक्षका का खण्ड 1, हिन्दीय सरकारी
(See Rule 267, Posts and Telegraphs Financial Handbook, Volume 1, Second Edition)

चार्ज को बदली पर चार्ज स्ट्रिप्ट और नकदी जैसा ट्रांसफर रिपोर्ट
Charge Report and Receipt for cash and stamps for transfer of charge

प्रमाणित किया जाता है कि

Certified that the charge of the office of *DS-MC-C-MC*

चार्ज (नाम) में
was made over by (name) *Malabul Hussain*

(नाम) को *Shyamaladevi Sharma* at (place) *Chunukwadi*
to (name) *Shyamaladevi Sharma* at (place) *Chunukwadi*

तारीख को पूर्वाह्न में
अपराह्न

on the (date) *17/6/05* fore noon in accordance with

के अनुसार दे दिया।
from *20/6/05 (A)*

सं. No A/1/Chunukwadi dated *16/6/05*

भारमुक्त अधिकारी
Relieved Officer

Shyamaladevi Sharma
Relieving Officer
(कृपया पृष्ठ उलटिये)
(P.T.O.)

Malabul Hussain Hyani

17/6/05

Relief duty

Shyamaladevi

Affected

Plan

Approved

DEPARTMENT OF POSTS: INDIA

From: Inspector Posts To: The Sr. Supdt. of P.O.s
Silchar West Sub-Divn Cachar Dvn, Silchar-1
Silchar-788001 Silchar-1.

No. A1/Chirukandi Dated at Silchar the 29. 6. 1955

Sub: Joinning of GDSMD-C-MC

Ref: D.O.s file mark-H3-792/c

This is to intimate that Shri Shyamalendu Sharma, the newly selected GDSMD-C-MC Chirukandi BO under Tarapur S.O. has joined in duty on 17.06.05 F/N.

A copy of charge report is forwarded herewith for
favour of your kind disposal.

End: As above

Sd/-

Inspector Posts

Silchar West Sub-Divn

Silchar-788001

Attested

Star.
Advocate.

19

Copy to:

1. The Sr. Postmaster, Silchar HO alongwith a copy of ACG-61 for kind information
2. The SPM, Tarapur S.O. for information
3. Shri Shyamalendu Sharma, GDSMD-C-MC Chirukandi BO for information
4. Personal File of Shri Shyamalendu Sharma

Sd/-

Inspector Posts

Silchar West Sub-Divn

Silchar-788001

ANNEXURE-E (COLLY)

Dept. of Posts: India

O/o the Inspector Posts

Silchar West Sub-Divn

Silchar-788001

No.A1/Chirukandi Bo/2006 dated Silchar the 31.10.06

To

Shri Shyamalendu Sharma

GDSMD-C-MC Chirukandi BO

Via Tarapur S.O. Silchar-3

Sub: Notice for termination of your service

In pursuance of the SSP/Silchar C/No.H3-792/C dated 27.10.06 a notice for termination of your service and 31.10.06 in prescribed form is forwarded h/w for your information.

You are also hereby directed to return the acknowledgement portion undersigned duly signed by you with date on the day of receipt positively.

DA: As stated

Sd/-

Inspector Posts

Silchar West Sub-Divn

Silchar-788001

Attested

John

Advocate.

DEPARTMENT OF POSTS: INDIA

In pursuance of Rule 8(1) & (2) of the Department of Posts/ GDS Agents (Conduct & Employment) Rules 2001, I, Shri T. Chakraborty,
TPO, Silchar West Sub-Div (name & designation) hereby give notice to Shri/ Smt. Gyanalendra Sharma, GTMS-CMC,
Chittagong Bo (name & designation) that his/ ~~her~~ services shall stand terminate with effect from the date of expiry of a period of one month from the date on which this notice is served on or, as the case may be intended to him/ ~~her~~.

Station: Silchar
Date: 31-10-06

(T. Chakraborty)
Inspector Posts
Silchar West Sub-Div
Signature of the appointing authority
Silchar 788001

Attested

John

Advocate

ANNEXURE-F

Dept. of Posts:India
O/o the Inspector Posts
Silchar West Sub-Divn
Silchar-788001
No.A1/Chirukandi BO/ dated Silchar the 31.10.06

10

Shri Shyamalendu Sharma
GDSMD-C-MC, Chirukandi BO
Via Tarapur S.D. Silchar-3.

Sub:- Verification of Certificate etc.

Ad(vig.) R.O. Dibrugarh vide its C/No.INV/RP/06 dated 31.10.06 has desired to verify your HSLC Exam certificate & others which were submitted during appointment by you.

As such you are requested to submit the same in
original at once for further action.

In this connection, please refer verbal instruction of the Ad(via.) dated 26.10.06 also.

Sd/-
Inspector Posts
Silchar West Sub-Divn
Silchar-788001

Copy to:

1. The Sr. Supdt. of P.O. Silchar - for information w.r.t. discussion today.

Attested:

John

Advocate,

sd/-
Inspector Posts
Silchar West Sub-Divn
Silchar-788001

ANNEXURE—G

To : The Inspector of Post
Silchar West Sub-Division
Silchar 788001

Sub: Verification of Certificate.

Ref: Your office letter No A1/ Chirukandi BO/corr dated 31/10/2006.

Sir,

I have the honour to state that at the time of shifting of quarter of my elder brother from One building to another the original certificate and other important document were found miss placed and could not be found out at this moment. I am trying my level best to trace out the original certificate along with other valuable documents.

As soon as the original document are traced the same will be forwarded to your office for necessary action.

More over I would like to state that please allow me reasonable time for issue of duplicate certificate from the appropriate authority if the original certificate are finally not traceable.

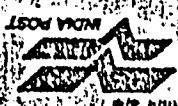
This is for your kind information and oblige.

Yours faithfully
Shyamalendu Sharma

Shyamalendu Sharma

GDS MD-MC

Chirukandi B.O. Via Tarapur S.O.



Shyamalendu
Date: 25.10.06 : 17/11/2006
At: 100pm
Add: 100pm

SLIC/WR/1/10/2006
Counters No: 3, 4, 5, 6, 7, 8
Code: 123

SLIC/WR/1/10/2006
Counters No: 3, 4, 5, 6, 7, 8
Code: 123

Attested